

found by appropriation from the allotment already made to the Government of Bihar for tribal development areas.

- (5) The contribution of 50 per cent expected from tribal beneficiaries under the existing patterns of development schemes may be relaxed to about 10 per cent for the duration of the drought.

Financial Irregularities committed by Certain Companies

2328. **Shri Indrajit Gupta:** Will the Minister of Finance be pleased to state:

(a) whether any complaints have been received of financial irregularities committed by M/s. Bullion Co. Ltd., Dantmara Tea Co. Ltd., Chittagang Tea Co. Ltd., Chandernagar Tea Co. Ltd., Kallinaggar and Kherul Tea Co. Ltd., Barduar Tea and Timber Co. Ltd., Sarugaon Tea Co. Ltd., Jaipur Tea Co. Ltd., Jaipur Investment Ltd., Jaipur Trust Ltd., Batia Bros. (Pvt.) Ltd., Jatan Trading Corporation and Hulas Kanwar, all of which are Calcutta firms owned by M/s. Chandmall Batia;

(b) if so, whether any investigations have been conducted into the financial transactions and accounts of the said firms;

(c) whether it is a fact that several of these firms exist only in name and maintain fictitious accounts; and

(d) Whether these firms have been meeting their obligations under the Income-tax Act?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) to (d). The information is being collected and will be laid on the table of the House.

Gold seized at Palam Airport

2329. **Shri Braj Bihari Mehrotra:**
Shri Vishwa Nath Pandey:
Shri Shinkre:

Shri Hukam Chand Kachhavaia:
Shri Y. D. Singh:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that gold worth Rs. 2 lakhs was seized from a passenger who arrived at Palam Airport from Bombay by an I.A.C. flight on the 6th November, 1966; and

(b) if so, the action taken by Government in the Matter?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) On 6th November, 1966 the Customs officers at Palam Airport recovered 1,000 tolas of gold bearing foreign markings and valued at Rs. 98,420 at the international rate from a passenger who arrived by an I.A.C. flight from Bombay.

(b) The passenger and another person who accompanied him from Bombay were arrested. The second person has since been released on bail. The case is under investigation.

मदनगौर कंपनी दिल्ली

2230. श्री श्रीकार लाल बेरवा : क्या निर्माण, आवास तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क.) क्या इनका ध्यान 14 अक्टूबर, 1966 के "इंडियन एक्सप्रेस" में प्रकाशित एक लेख की ओर दिलाया गया है, जिस में मदनगौर कंपनी, दिल्ली की अत्यन्त दुरी दशा का तथा वहां पर नागरिक सुविधाओं के अभाव का वर्णन किया गया है ;

(ख.) यदि हां, तो क्या सरकार का विचार उम कंपनी को दशा सुधारने के लिये कोई कार्यवाही करने का है ; और

(ग.) यदि नहीं, तो इसके क्या कारण हैं ?

निर्माण, आवास तथा नगरीय विकास मंत्री (श्री मेहरचण्ड लाला) : (क) जी हां ।